

(b) The amount of interest to be recovered on the loan shall be reduced in order to make it equal to the amount of interest payable on the deposits so that the account holder may get back the net deposits.

15. Rounding off transactions.- All transactions of recoveries, withdrawals, repayments, etc., under this Scheme shall be rounded off to the nearest rupee and for this purpose any amount of fifty paise or more shall be treated as one rupee and any amount less than fifty paise shall be ignored.

16. Procedure on the minor attaining majority.- (1) A minor on whose behalf an account has been opened may, on his attaining majority,-

(a) continue the account for full maturity period, or the maturity period as extended under sub-paragraph (1) of paragraph 6, or for a further period under paragraph 10 or paragraph 11, as the case may be; or

(b) if he does not continue the account any longer, claim proportionate amount as specified in sub-paragraph (1) of paragraph 9 on expiry of maturity period, or the amount due under sub-paragraph (2) of paragraph 10 or sub-paragraph (2) of paragraph 11, as the case may be.

(2) The minor who exercises the option to continue the account under clause (a) of sub-paragraph (1) shall complete due diligence process and, give a declaration as follows:

“I hereby declare that the General Rules and the National Savings Recurring Deposit Scheme, 2019 have been read by/to me and I accept the said rules and the scheme and all such amendments thereto as may be issued from time to time as binding on me”.

17. Application of General Rules.- The provisions of the General Rules shall, so far as may be, apply in relation to the matters for which no provision has been made in this Scheme.

18. Power to relax.- Where the Central Government is satisfied that the operation of any of the provisions of this Scheme causes undue hardship to the account holder, it may, by order, for reasons to be recorded in writing, relax the requirements of that provision or provisions in a manner not inconsistent with the provisions of the Act.

[F. No. 2/2/2018-NS (Pt. I)]

RAJAT KUMAR MISHRA, Jt. Secy.

FORM -1

[See sub-paragraph (1) of paragraph 3]

(Application for opening an account)

To

The Postmaster/Manager

.....
.....

Paste photograph of
applicant/s

Sir,

I/We(account holder(s)/guardian) hereby apply for opening of an account under National Savings Recurring Deposit Scheme in your Post Office/Bank.

I/We tender herewith Rs...../-
(Rs.....) in cash/Cheque/DD.
No..... date..... as initial deposit. My/our particulars are as under:-

1. Name of First Depositor

.....

Husband/Father /mother's name or Guardian appointed by Court

.....

- Date of Birth
(DD / MM / YYYY)
(In words).....
2. Name of Second Depositor
- Husband/Father /mother's name
- Date of Birth
(DD / MM / YYYY)
(In words).....
3. Name of Third Depositor
- Husband/Father /mother's name
- Date of Birth
(DD / MM / YYYY)
(In words).....
4. Name of minor/person of unsound mind account holder
- Father /mother/guardian's name
- Date of Birth
(DD / MM / YYYY)
(In words).....
5. Aadhaar Number of account holder(s)
6. Permanent Account Number (PAN) of account holder(s)
7. Present Address
-
- Permanent Address
-
8. Contact details Telephone Number.....
Mobile Number.....
Email ID.....
9. Type of Account Single or Joint or through Guardian for Minor or
person of unsound mind or blind or differently
abled through authorized person.

10. (*) Details of date of birth of minor

.....

(Applicable in case of minor account)

d) Certificate No.

.....

e) Date of Issue

.....

f) Issuing authority

.....

11. (*) Name of Guardian (Natural/Legal)

.....

(In case the account is opened on behalf of a
Minor/person of unsound mind)

12. Details of other KYC documents attached

1. Proof of identification

.....

...

2. Address proof

.....

...

The following documents are accepted as valid documents for the purpose of identification and address proof: 1. Passport 2. Driving license 3. Voter's ID card 4. Job card issued by NREGA signed by the State Government officer 5. Letter issued by the National Population Register containing details of name and address;

13. The operation of the account will be:-
holder/s.

(a) By all the holders together or the surviving

(In case of joint account)
depositor/s,

(b) By either of the holder/s, or the surviving

14. My/our specimen Signatures

1..... 2..... 3.....
(Name).....1..... 2..... 3.....
(Name).....1..... 2..... 3.....
(Name).....1..... 2..... 3.....
(Name).....

I hereby undertake to abide by the scheme provisions and Government Savings Promotion Rules, 2018 applicable on the Scheme and amendments issued thereto from time to time.

Signature or thumb impression of account holder(s)/guardian

Date:.....

Nomination

16. I/we.....hereby nominate the person(s) mentioned below to whom to the exclusion of all other persons in the event of my death the amount standing to my credit in National Savings Recurring Deposit Scheme at the time of my death would be payable.

S.No.	Name(s) of the nominee(s) and relationship	Full address (s)	Aadhaar number of nominee(optional)	Date of birth of nominee in case of minor	Share of entitlement	Nature of entitlement Trustee or owner
1						
2						
3						
4						

As the nominee(s) at Serial No.(s).....specified above is/are minor(s), I appoint

Shri/Smt/Kumari.....S/o,D/o,W/o.....
.....Address.....

.....t
o receive the sum due under the said account in the event of my death during the minority of the nominee(s).

1. Signature of witness.....

Name & Address.....

2. Signature of witness.....

Name & Address.....

Signature or thumb impression of account holder(s)/guardian

Place:

Date:

For use of Post Office/Bank

The account has been opened in the name of.....on.....with
initial deposit of Rs.....under.....(name of
the scheme) vide Account No.....dated.....

Customer identification Number.....

Nomination has been registered vide No.....dated.....

Signature and seal of competent authority.

FORM – 2**[See paragraph 8]****(Application for premature closure of account)**

To,

The Postmaster/Manager

.....

.....

Sir,

1. I/we wish to prematurely close my/our Account No. _____ having balance of _____ (Rupees _____ Only) opened under National Savings Recurring Deposit Scheme and request you to pay the amount after deduction of applicable penalty as per details given below:-

Please Credit the amount to my SB Account no. _____ standing at _____ (Name of Account office).

or

Please issue a Demand Draft/account payee cheque

or

Please pay in cash (applicable if the amount is below permissible limit)

3. I/We hereby declare that the conditions under which the account can be closed before maturity under the National Savings Recurring Deposit Scheme have been complied with.

*Certified, that the amount held in the account is required for the use ofwho is alive and still a Minor.

Date:- _____

Signature or thumb impression of account holder(s)/guardian

(Thumb impression of the depositor should be attested by a person known to the accounts office)

For office use only

Payment detail

Eligible balance in Account ` . _____

Less Penalty amount ` . _____

Total Amount to be paid ` . _____ (In figures)

(In words) _____

Date Stamp

Signature of Postmaster/Manager

Acquittance

(to be filled by account holder/ messenger)

Received Rs . _____ (In figures) _____ (in words) By cash/cheque/DD bearing
 No.) _____ dated _____ /by _____ transfer to _____ Account
 No. _____.

Date

Signature/thumb impression of account holder(s)/guardian

FORM - 3**[See sub-paragraph (1) of paragraph 9]****(Application for closure of account)**

Name of Post Office/Bank _____

Date _____

Account Number _____

1. I/we hereby submit pass book/deposit receipt and apply for closure of my/our above mentioned account matured on _____.

2. Please Credit the amount of eligible balance in my matured account to my SB Account no. _____ standing at _____ (Name of Account office).

or

Please issue a Demand Draft/account payee cheque

or

Please pay in cash (applicable if the amount is below permissible limit).

*Certified, that the amount held in the account is required for the use of
 who is alive and still a Minor.

Signature or thumb impression of account holder(s)/guardian

(Thumb impression should be attested by a person known to Accounts office)

Payment Order

(For office use only)

Date

Payment detail

Principal amount Rs. _____

(+) Interest due Rs. _____

(-) Recovery of overpaid interest Rs. _____

Deduction if any Rs _____

Total Amount due Rs _____

Pay Rs. _____ (in figures) _____ (in words)

Date _____

Signature of Postmaster/Manager

Acquittance

(to be filled by depositor)

Received Rs . _____ (In figures) _____ (in words) By cash/cheque/DD bearing no.....dated...../by transfer to Account No.....

Date: _____

Signature/thumb impression of account holder(s)/guardian

FORM - 4

[See sub-paragraph (1) of paragraph 10]

(Application for extension of account)

To,

The Postmaster/Manager

.....
.....

Sir,

1. I/we _____ am/are depositor of Account Number _____ under National Savings Recurring Deposit Scheme in your office. The said account was opened on _____ and has/will mature on _____ for payment. We hereby request for extension of the account for a further period of _____ year(s) (as per rule 10/11 of Scheme rule) from the date of maturity of the above said account.

2. I/We have understood the terms and conditions applicable to the account during the period of extension under the said scheme as amended from time to time and shall abide by them.

Place _____

Signature of the account holder(s)/guardian

Date _____

(Name and address)

For the use of Accounts Office

The account no. which was opened on with Rs. (Rupees.....) under _____ (Name of scheme) and matured on, has been extended for a period of _____ years with effect from to under rule..... of the..... scheme.

Necessary entries have been made in the records and pass book/deposit receipt/ statement of account.

Date _____

Signature of Postmaster/Manager

Seal

FORM – 5

[See sub-paragraph (1) of paragraph 14]

(Application for Loan)

To,
The Postmaster/Manager

.....
.....

Sir,

I/We(account holder(s)/guardian) hereby apply for loan from my/our account as per details below:-

Account Number:.....

Amount of Loan applied.....

*Certified, that the amount of loan to be availed is required for the use ofwho is alive and still a Minor.

2. Please Credit the amount of loan to my SB Account no._____ standing at _____(Name of Account office).

or

Please issue a Demand Draft/account payee cheque

or

Please pay in cash (applicable if the amount is below permissible limit of cash payment).

3. I/We certify that all the conditions applicable under scheme for grant of loan have been complied with.

Date:-_____ Signature or thumb impression of account holder(s)/guardian

----- Attested By _____

(Attestation is applicable in case of thumb impression)

For office use only

Payment detail

Amount available in Account Rs . _____

Date of Initial Subscription _____

Date on which last loan was allowed _____

Total Amount granted for loan Rs . _____(In figures)

(In words) _____

Date Stamp _____ Signature of Postmaster/Manager

Acquittance

(to be filled by depositor)

Received Rs . _____(In figures) _____ (in words) By cash/cheque/DD bearing no.....dated...../by transfer to Account No.....

Date _____ Signature/thumb impression of account holder(s)/guardian